

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 01st February, 2023

S.O 63.— In exercise of powers conferred by section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and in partial modification of notification S.O 451 of 2022 dated 21-09-2022, Government hereby appoints on deputation Ms. Maleeka Sharma, Munsiff, Udhampur as Principal Magistrate, Juvenile Justice Board Udhampur in addition to her own assignment.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated.01-02-2023.

No: Law-Jud/8/2022-10.

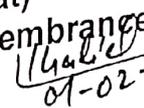
Copy to the:-

1. Ld. Advocate General, J&K, Jammu.
2. Principal Secretary to the Lieutenant Governor.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, Social Welfare Department.
5. Secretary to Government, General Administration Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 787/RG/GS dated 18-01-2023.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. Ms. Maleeka Sharma, Principal Magistrate Udhampur.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. In-charge Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.



(Reyaz Ali Bhat)

Assistant Legal Remembrancer


01-02-2023.